

THE PRIME MINISTER AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI):

(a) There was no specific agreement with the British apart from the Transfer of Power and the Indian Independence Act, 1947. Agreement with France related to the merger of the former French territories of Pondicherry, Chandernagore, Mahe, Kankal. With the former Indian States the agreements took the form of Instruments of Accession. There was no agreement with Portugal.

(b) China is in illegal occupation of approximately 14,500 square miles of Indian territory in Ladakh. In addition, it also occupies a little over 2,000 square miles of Indian territory in Pakistan-occupied Kashmir as a result of the so-called border agreement with Pakistan.

(c) Out of the total area of the former Indian States at the time of their merger into the Indian Union, namely 5,78,949 square miles, the area under illegal occupation of Pakistan is approximately 32,500 square miles in Jammu and Kashmir. Of this, a little over 2,000 square miles of territory has been illegally ceded by Pakistan to China.

The area on the Tripura-East Pakistan border under illegal occupation of Pakistan (Ichachan and Patichan illegally ceded by Pakistan to China.

As regards the Gujarat-West Pakistan border, the Award of the Kutch Tribunal is awaited.

PURCHASE OF CHEAP NEWSPRINT FROM THE FOREIGN COUNTRIES

772 SHRI JAGAT NARAIN : Will the Minister of INFORMATION AND BROADCASTING be pleased to state

(a) whether it is a fact that Government have decided to send a team of representatives to the foreign countries for the purchase of cheap newsprint and machinery,

(b) if so, the expenditure involved thereon, and

(c) the names of countries with which talks are proposed to be held⁹

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) : (a) No, Sir.

(b) and (c) Do not arise.

i EXTRADITION PROCEEDINGS IN NEW-YORK AGAINST DR. TEJA

773 SHRI A. D. MANI : Will the PRIME MINISTER be pleased to state :

(a) how much money was spent in legal fees on the extradition proceedings which were launched against Dr. & Mrs. Teja in the New York Court before Dr. Teja jumped bail, and

(b) whether instructions to the counsel were sent from India or by the Indian Consulate in New York?

THE PRIME MINISTER AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) :

(a) A sum of Rs 76,665.82 has been spent to-date on legal fees in connection with the extradition proceedings launched against Dr. & Shrimati Teja in the New York Court.

(b) Regular instructions were sent from India to the Counsel through our Consul General in New York. A senior Law Officer from India was also deputed to New York to assist the counsel.

CHANDA COMMITTEE'S REPORTS

774 SHRI KRISHAN KANT : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the number of reports presented by the Chanda Committee,

(b) whether all the volumes of these reports have been published in printed form, and

(c) if the answer to part (b) above be in the negative what are the reasons behind Government's reluctance to publish copies of these reports and the report of the Bhigvantam Committee[^]

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) (a) Five.

(b) Only one Report, namely, on "Radio and Television" has been published in the printed form

(c) Cyclostyled copies of the other four Reports of the Chanda Committee were prepared for free distribution to the concerned authorities, then sale potential was not considered adequate so as to warrant then printing which would have proved to be uneconomic.